Writte	en Answers to	[12 February, 2014]	Unstarred Qu	estions	34.	
1	2			3		
12	Digvijay Textile Mi	lls Mumbai		Mumbai		
13	Elphinstone Spg &	Wvg Mills Mumbai		Mumb	ai	
14	Jupiter Textile Mills Mumbai			Mumbai		
15	Mumbai Textile Mills Mumbai			Mumbai		
16	New Hind Textile N	Mills Mumbai		Mumb	ai	
17	Podar Processors M	Лumbai		Mumb	ai	
18	Shree Madhusudan	Mills Mumbai		Mumb	ai	
19	India United Mills No.6 (Dye Works) Mumbai			Mumbai		
20	Kohinoor Mills No	.1 Mumbai		Mumb	ai	
		Mills of Maharashtra State Incelled Arbitator Appointed	•			
	Mill			Distric	ct	
21	Rbba Mills Hingan	ghat	Hinganghat			
22	Savatram Ramprasad Mills Akola		A	Akola		
23	Chalisgaon Textile	Mills Chalisgaon	(	Chalisga	on	
24	Dhule Textile Mills	Dhule	Ι	Dhule		
25	Nanded Textile Mi	lls Nanded	N	Vanded		

## Bringing of BCCI under RTI Act

 $2324.\ SHRI\ SABIR\ ALI$  : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether in view of Board of Control for Cricket in India (BCCI) losing credibility in the wake of recent spot fixing/betting, etc., it is proposed to bring BCCI under the RTI Act; and
- (b) if so, by when the BCCI will be brought under the RTI Act and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) Ther Government made a written submission before the CIC on 16-12-2011 and 09-01-2012 pleading to bring the Board of Control for Cricket in India (BCCI) under the RTI Act. While the matter was being adjudicated by the CIC, Hon'ble Madras High Court vide order dated 24-07-2013 in Writ Petition No. 20229 of 2013 and MP No. 2 of 2013 issued interim stay on the said proceedings.

## Over-priced travel for athletes

2325. SHRI SANJAY RAUT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government's attention has been drawn towards recent report about crorcs of rupees wasted on over-priced travel for athletes and the Sports Authority of India has expressed its displeasure over a Central Government directive which makes it mandatory for alhletes to travel only through official travel agents, whose tickets are costlier than those available in open market;
  - (b) if so, Government's response and reaction thereto; and
- (c) the details of steps taken or proposed to be taken to avoid such huge wastages?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Yes, Sir. The Government is aware of the report.

(b) and (c) The Ministry has asked SA1 to impress upon the NSFs the need to give details of travel to SAI at least 30 to 45 days in advance so as to enable SAI to economize on fare paid for air travel. SAI has also been asked to discuss with concerned officials of Air India means to economize on fare paid for air travel like discounts on bulk bookings etc and review its procedure for procurement of air tickets.

In an effort to ensure that the national teams are put lo least physical strain related to travel while still maintaining the priority that needs to be accorded to the national carrier, the Ministry had issued the following guidelines on 12th February 2010 for the National Sports Federations to seek relaxation for air travel by Indian teams by private airlines:

(i) Wherever there is a direct flight of Air India, the National team should invariably travel on Air India except where the tickets in the entitled class are not available.